GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3456

TO BE ANSWERED ON THE 10TH AUGUST, 2021/ SRAVANA 19, 1943 (SAKA)

PURCHASE OF PROPERTY IN THE UT OF JAMMU AND KASHMIR

3456. SHRI RAMALINGAM S.: SHRI A. GANESHAMURTHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is true that many people from other States of the country have purchased and are also interested to buy properties in the Union Territory of Jammu and Kashmir after the removal of Article 370 recently;
- (b) if so, the details thereof;
- (c) whether the Union Government has any data about the number of properties that have been sold to people of other States since the removal of Article 370, if so, the details thereof; and
- (d) whether any hardship/impediments are being faced by the Government and people of other states while buying properties in J&K, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

- (a) to (c): As per the information provided by the Government of Jammu and Kashmir, two persons from outside J&K have purchased two properties in the Union Territory of Jammu and Kashmir since August, 2019.
- (d): No such instance has been reported to the Government.
